

(c) The Government allocates funds under various schemes and programmes for promotion and development of Micro, Small and Medium Enterprises (MSMEs) across the country. The funds are not allocated State-wise as all the schemes of the Ministry of MSME are Central Sector Schemes (CSSs). However, the details of the budget allocation for the Ministry of MSME for the FY 2018-19 and 2019-20 are given below:

Financial Year	Budget Allocation (₹ Crore)
2018-19	6552.61
2019-20	7011.29

(d) Ministry of MSME regularly carries out review, monitoring, impact assessment and evaluation of Schemes/Programmes/Projects implemented by it. The MSME-Development Institutes under the Ministry of MSME, GOI, located in the States provide necessary hand-holding support to the MSMEs and their Associations in obtaining help and support not only from the schemes run by the Ministry of MSME but also from other agencies like banks and even the State Governments concerned.

Guidelines for MSMEs

110. SHRI B. LINGAIAH YADAV: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government proposes a change in the interest subvention scheme guidelines for Micro, Small and Medium Enterprises (MSMEs) to help them get 2 per cent interest subsidy on loans, after it emerged that very few businesses had benefitted; and

(b) if so, the details thereof and implementation status and response received so far?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) and (b) Government of India announced 'Interest Subvention Scheme for Incremental Credit to MSMEs 2018' in November, 2018 to provide 2 per cent interest subvention on fresh or incremental loans to all GST registered MSMEs. Operational guidelines of the scheme have been revised and post

modification of the guidelines, off-take under the Scheme has increased significantly. Small Industries Development Bank of India (SIDBI), the nodal agency has settled claims of ₹ 423.23 crore till 28.01.2020.

Advisory to news channels

111. SHRI DEREK O'BRIEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that advisory was issued to television channels by Government in the month of December 2019;

(b) if so, the reasons therefor;

(c) if so, the number of advisories to television channels issued since 1st December, 2019, and details of the content of such advisories;

(d) the number of advisories which have been issued by Government to television channels since 2010; and

(e) the content and details of all such advisories?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) and (b) All private satellite TV channels are required to adhere to the Programme and Advertising Codes 'as prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. Appropriate action is taken as per the rules whenever violation of the said Codes is established.

The Central Government issued Advisories on 11.12.2019 and 20.12.2019 to all private satellite TV channels to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995.

(c) Since 1st December, 2019, 3 advisories have been issued to private satellite TV channels which are available on Ministry's website *i.e. www.mib.nic.in*.

(d) and (e) Since 2010, 89 advisories have been issued to the private satellite TV channels to ensure adherence to the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Networks Rules, 1994 framed thereunder. These advisories are available in the Ministry's website *i.e. www.mib.nic.in*